

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 102
IB-1465/(ND)/2018

IN THE MATTER OF:

Jatalia Global Ventures Ltd.
Vs.

....**Applicant**

Gokul Exim Pvt. Ltd.

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 19.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Mr. Mohit Chaudhary

Ms. Garima Sharma

For the Respondent

:

ORDER

Learned Counsel for the applicant states that a proposal for settlement is forwarded to the applicant from the Office of Learned Senior Counsel Mr. Ganda and the same is being considered by the applicant. Hence, the adjournment sought by Learned Proxy Counsel for the Corporate Debtor is not objected by the Learned Counsel for the applicant. On the request of Learned Counsel for the applicant, as a last indulgence, we adjourned the matter on 01.04.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)